

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6125/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CMA No.7/2020 passed by the High Court Of Karnataka At Bengaluru)

BANGALORE METRO RAIL CORPORATION LIMITED

Petitioner(s)

VERSUS

JMC ATEPL JOINT VENTURE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53556/2021-EXEMPTION FROM FILING O.T. and IA No.53558/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.53559/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-05-2022 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Pai Amit, AOR

For Respondent(s) Mr. E. C. Agrawala, AOR (Mentioned by)

UPON being mentioned the Court made the following
O R D E R

I.A.NO.67306 OF 2022:

List on 18.05.2022.

(B.Parvathi)
Court Master

(Anand Prakash)
Assistant Registrar